

12 hrs.

STATEMENT RE. IMPORT LICENCE
CASE

SHRI MORARJI DESAI (Surat): Sir, may I make a statement? After what the Deputy-Speaker at the end of yesterday's meeting said here he made an appeal for finding a way out of the log jam, as he called it I would say that I accept the offer made by the Prime Minister for placing all the relevant papers before the leaders along with you, without prejudice to our right which flows from Parliament, for any further probe or action which may arise after a verusal of these papers, consistently with observing necessary secrecy.

MR. SPEAKER: I thank you very much for that. The proposal was that the Speaker will preside over this meeting. I am yet to decide whether I will preside over it or not.

SHRI DINEN BHATTACHARYYA (Serampore): Presiding over what?

MR. SPEAKER: Over the Committee of the leaders.

SHRI SHYAMNANDAN MISHKA (Begusarai): Then there is no person in our side who can preside over this meeting except the Speaker. We cannot accept any Minister to preside over this meeting. Let it be made absolutely clear.

MR. SPEAKER: I have to think over it for two or three days. Then I will tell you.

SHRI DINEN BHATTACHARYYA: You can take two or three days. But you should preside over it.

MR. SPEAKER: I have already told you that I require two or three days to think over it. I will not give you a commitment that I will preside over it.

SHRI JYOTIRMOY BOSU (Diamond Harbour): This has gone on from last Friday till Monday. Yesterday the House has heard opinion from different quarters. Is it proper on your part now say that you have to think it over?

MR. SPEAKER: Kindly do not tell me what is proper or not proper.

SHRI JYOTIRMOY BOSU: have a right to tell you that.

श्री मधु लिमये (बांका): मैं यह जानता
चाहता हूँ कि आप अपना निर्णय
कब तक करेंगे।

अध्यक्ष महोदय : दो तीन दिन में
करूंगा।

PROF. MADHU DANAVATE (Rajapur): Only remember that justice delayed is justice denied.

MR. SPEAKER: I am sorry, it is not a question of justice delayed. It is not a question of justice. Two or three days would not make much difference.

12 04 hrs

RE. MATTER UNDER RULE 377

SHRI P. K. DEO (Kalahandi): I gave notice under rule 377. I made a request that I may be permitted to listen to the debate of the 21st November, 1974 which has been tape-recorded.

MR. SPEAKER: That was disposed of.

SHRI P. K. DEO: It has not been disposed of and I will be writing to you again and again. There should be verbatim recording and there should be a faithful reproduction of what has been stated here. May I humbly request you to kindly give me permission to listen to it and clear

my doubt? I want a ruling on this. For the last 20 days it has been pending in your Secretariat and up till now I do not know where I stand.

MR. SPEAKER: The position was conveyed to you.

SHRI P. K. DEO: I want a ruling on that.

12.05 hrs.

RE: QUESTIONS OF PRIVILEGE

MR. SPEAKER: I have received certain privilege motions from Shri Unnikrishnan, Shri N. C. Parashar, Shri Vasant Sathe, Shrimati Maya Ray, Shri R. S. Pandey and Shri Darbara Singh against Shri Vajpayee for his reported statement that Parliament is reduced to a rubber stamp. I will take some time to consider it. I have not seen the full report.

Then, Shri C. M. Stephen and Shri D. C. Goswami....

SHRI ATAL BIHARI VAJPAYEE (Gwalior): May I request you that the issue be referred to the Privileges Committee directly?

MR. SPEAKER: I have yet to decide, whether to hold it in order or not.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, you are taking recourse to a method which is not quite proper....

MR. SPEAKER: Please sit down.

SHRI JYOTIRMOY BOSU: You have to go by the Rules of Procedure. Yesterday, Shri L. N. Mishra muttered a few words. We did not hear anything. We are not satisfied

MR. SPEAKER: I had allowed him to lay it on the Table of the House.

SHRI JYOTIRMOY BOSU: That privilege motion has not been disposed of.

MR. SPEAKER: Then, Shri C. M. Stephen and Shri D. C. Goswami have given a privilege motion against Shri Madhu Limaye for tearing a statement of Shri L. N. Mishra.

SHRI ATAL BIHARI VAJPAYEE: Are you taking up both the privilege motions?

MR. SPEAKER: I have not yet taken up any of them. I have just mentioned it. I have not given consent to any of them yet. I said, they are duly received by me and I will consider them.

There is another privilege motion given by Shri Samar Guha against Shri Girish Mathur of "New Wave" weekly.

I will consider them.

श्री मधु लिमये (बाका) : अध्यक्ष महोदय, आप ने मेरे बारे में कुछ कहा है। मेरा व्यवस्था का प्रश्न है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, सदन की प्रक्रिया के बारे में मेरा व्यवस्था का प्रश्न है।

श्री बसंत साठे (मकोला) : अध्यक्ष महोदय, अगर प्रक्रिया पर एक बार बहस शुरू हो गई, तो फिर सारा दिन उसी पर बहस होती रहेगी। इसलिए आप इसकी इजाजत न दीजिए। आप रेगुलर बिजिनेस को लीजिए।

एक माननीय सदस्य : यही रेगुलर बिजिनेस है।